PROHIBITION OF RELIGIOUS, COMMUNAL AND SECTORAL POLITICAL PARTIES AND SENAS BILL, 1988

SHRI GURUDAS DAS GUPTA (West Bengal): Sir, I beg to move for leave to introduce a Bill to provide for prohibition of formation of religous, communal and sectoral political parties and senas.

The question was put and the motion was adopted.

SHRI GURUDAS DAS GUPTA; Sir, I introduce the Bill.

PROVISION OF FINANCIAL RELIEF TO WIDOWS BILL, 1988

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh): Sir, I move for leave to introduce a Bill to provide for financial relief to widows.

The question was put and the motion was adopted.

SHRI SATYA PRAKASH MALAVIYA: Sir, I introduce the BUI.

ABOLITION OF BEGGING BELL, 1988

SHRI SURESH PACHOURI (Madhya Pradesh): Sir, I move for leave to introduce a Bill to provide for abolition of begging and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI SURESH PACHOURI: Sir, I introduce the Bill.

CURTAILMENT OF EXPENDITURE ON MARRIAGES BILL, 1988

SHRI SURESH PACHOURI (Madhya Pradesh): Sir, I move for leave to introduce a Bill to provide for the curtailment of expenditure on marriages and matters connected therewith.

The *question wa& put and the motion was adopted.*

SHRI SURESH PACHOURI: Siir, I introduce the Bill.

CEILING ON WAGES BILL, 1988

SHRI SURESH PACHOURI (Madhya Pradesh): Sir, I move for leave to introduce a Bill to provide for ceiling on the wages of a family and for matters connected therewith.

The question was put and the motion ivas adopted.

SHRI SURESH PACHOURI: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY): Now we shall take up the Constitution Amendment Bill by Shri Chitta Basu.

CONSTITUTION (AMENDMENT) BILL, 1987 (INSERTION OF NEW ARTICLE 156A)

SHRI CHITTA BASU (West Bengal): Sir, with Your kind permission, I rise to move:

"That the Bill further to amend the Constitution of India be taken into consideration:"

[The Vice-Chairman (Shri Satya Prakash Malaviya) in the Chair].

I want to make a very brief statement as to the objects for which this Bill has been introduced. The House is well aware of the fact that the Governors are appointed by the President of the country. A Governor continues in office at the pleasure of the President. He has got some legislative and some executive powers also. As a matter of fact, in the scheme of the Constitu-

tion of our country, the Governors have a very key role to play. The object of my Bill is that there has been occasions when the Governors of States have been found not to act in accordance with the provisions of the Constitution.

श्री राम चन्द्र विकल (उत्तर प्रदेश): मेरा एक व्यवस्था का प्रश्न है। राज्यपालों के संबंध में इस सदन में चर्चा नहीं होती है। मैं यह जानना चाहता हूं कि राज्यपालों का विषय किस तरह से लाया गया है?

उपसभाध्यक्ष (श्री सत्य प्रकाश मालवीय): विकल जी, यह संविधान संशोधन विधेयक है और इस पर चर्चा हो सकती है।

SHRI CHITTA BASU: Sir, you know the Governor takes oath in the name of the Constitution of the country. He takes the oath for preserving, protecting an ddefending the Constitution and the law of the country. I would like to submit with all humility that the President of the country also takes the oath for preserving, protecting and defending the Constitution and the law of the country. The Constitution which we have adopted provides a provision for the impeachment of the President also if the activities or acts of the President are contrary to the provisions of the Constitution of the country.

Sir, in the scheme of the Constitution of our country, as I have mentioned earlier, the Governors are appointed by the President, and the Governor continues in office during the p'easure of the President. Now, at this preliminary stage, I want to place on record a simple argument. The appointer of the Governor is the President who is liable to be impeached by the provisions of the Constitution. But the appointed person, who is aDDointed as the Governor by the President is above any kind of impeachment at any level. Even the Judges of the Supreme Court and the High Courts are also liable to be impeached by a regular constitutional process or procedure. Then, how is it that a Governor of a State who has got a very key role to play—I shall or other Members may come to that aspect of the constitutional provision later on—the Constituion has not provided for impeachment by a constitutional procedure of the Governor even if he is found to violate the Constitution of the country? This is a fallacy, this is a gap, and that gap has to be filled in. In order to meet that gap, I have brought in my Constitution (Amendment) Bill, and that is of this nature. I hope the House will consider it with all seriousness it deserves.

Sir, in this connection, I also want to remind the hon. Members of this House, sitting on this side and sitting on that side also, the historical background of the emergence or evolution of the role of the Governor of a State and its constitutional process of evolution. Sir, the House may be aware and particularly I appeal or rather I want to draw the attention of the senior Member? of this House who joined the Freedom movement of our country to a particular fact which is very significant and which has to be taken into account. In 1937, when the Government of India Act, 1935 came into force, the Congress Party at that time had a majority or rather won majority in six Provincial Legislative Assembles uider the' Government of India Act, 1935. Sir, under the 1935 Act, during the British days, the Governors of the Provinces enjoyed the right to exercise individual judgment in the discharge of their responsibilities. The 1935 Act provided that individual judgment, that right to the Governor to exercise Hisf individual judgment. That was undemocratic. That was the power which was given to the Governor which might have led to conflict, a cla«h with the elected Legislative Assembly. At that time, it was the

[Shri Chitta Basu] Prime Minister of the Province and the nominated Governor. There was a possibility. At that time the Congress Party, j am proud to recount, represented the hopes and aspirations and moral values and democratic principles. And, therefore, the Congress Party at that time in 1937, please remember, refused to accept the office because the Congress Party at that time felt that the Governors were enjoying arbitrary powers and by the exercise of the arbitrary powers the elected repesentatives to the elected Government of the Provinces might not be able to function properly and in accordance with the hopes and aspirations and interests of the people of the Provinces under the British domain. The Congresa was then a fighting organisation of all anti-imperialist forces in the country. The Congress at that time was upholding the democratic principles of the people of the country. The Congress at that time embodied in itself all the patriotic hopes and aspirations of the fighting people of India. Therefore, in the best traditions of anti-imperialist fights, in the best tradition of democratic principles, in the best traditions of upholding the patriotic feelings of the people, the Congress Party at that time asked the Governor-General that if these powers, arbitrary powers, are enjoyed by the Governors of the Provinces, it would be not possible ?br the Congress Party to assume office and run the Government under the Government of India Act, 1935.

Sir, as a matter of fact, I do not know what were the compelling reasons, the Governor General assured the Congress Party that he would see that the nominated Governors enjoying arbitrary rights under the 1935 Government of India Act do not precipitate a situation where a clash or a confrontation takes place between the Governor and elected Ministers. And, in order to persuade the Congress Party at that time, there was a particular order framed and, with ' your permission, Sir, I want to mention the name of that Order. Its title was, the Provision of the Government of India Act, 1935, as adapted by the India Provisional Constitution Order, 1947. Under the special Order the Governors at that time were not authorised or were not allowed to exercise the arbitrary powers under the Government of India Act, 1935. *(J.nterrup lions)*

[The Vice-Chairman (Shri Anand Sharma) in the Chair.].

Sir, it is also your duty to accommodate Members. Therefore, I am doing your job.

THE VICE-CHAIRMAN (SHRI ANAND SHARMA): Very kind of you.

SHRI CHITTA BASU; Therefore, that was the special Order issued by the then Government of India under the British rule. And, Sir, the Order, as I have mentioned earlier, omitted all the expression like 'in his discretion', 'acting in his discretion*, 'exercising individual discretions' etc., wherever these expressions were mentioned in the Government of India Act, 1935. ,

My point is, the Congress was right at that time. Congress at that time upheld the democratic principles of the people of India; Congress at that time symbolised the hopes and aspirations of the people of India.. Therefore, they objected to assume the office under the arbitrary authority of the then Governors of the Provinces. Anyway, when the Constitution was being discussed in the Constituent Assembly, various proposals were also made, and one proposal was tnat the Governor should not be nominated and he should be elected. Anyway, I am not raising those points whether a Governor ought to be elected or ought to be nominated. In its wisdom, the Constituent Assembly accepted the present mode of appointment of the Governor. As I have mentioned earlier. I would only refer, through you, to the Members the debates of the

Constituent Assembly, on page 411. I would not like to discuss all those points which were raised during the debate in the Constituent Assembly on this particular aspect but would refer to one particular observation that Pandit Jawaharlal Nehru made while taking part in the debate on this particular clause of the draft Constitution for the country which was being discussed in the Constituent Assembly. This is very significant and I want the significance of this particular observation of Pandit Jawaharlal Nehru to be understood and realised in tne present context of the political situation of our country. He said: There will be a far fewar common link with the Cen-re, that is, the Governor shall not act as an agent of the Centre; there will be less and less link of the Governor with the Centre. This is a very significant observation made by Pandit Jawaharlal Nehru which should be remembered today in the context of tile political developments in our country and the role of the Governors in different States during the recent past.

Now about the role of the Governor. As you know, article 154 vests executive power of the State in the Governor who exercises it either directly or through officials. Again under article 163(1) of the Constitution, Governor exercises all its executive and legislative powers with the aid and advice of the Council of Ministers. I would not like to explain the imple-eations of these two Constitutional provisions but one thing is clear that in spite of the fact that the Governor ought to act with the aid and advice of the Council of Ministers, there are spheres and areas where the Governor can function in his discretion. Not only that. It is very unfortunate to mention here that those expressions which were deleted from the 1935 Act in order to persuade the Congress Party to form the Government inthese provinces still exist S.00 P.M. in the Constitution of ourcountry. Now, may 1 ask hon. friends opposite? You fought against such expressions in 1937, in 1938; expressions like, as I mentioned, "in his discretion", "in his individual judgement", "independently of the Council of Ministers" etc. Such expresions were there and you fought against it. Now, these expressions very much exist in the Constitution of our country. For your information, for your reference, I wiuld refer to articles 200, 371A, 371F, 371H, 239(2) etc. More such provisions are there. But I do not like to mention and explain such provisions which are there in the Constitution. It is admitted that the Governor enjoys the right to exercise such discretionary powers.

Sir, in order to be brief, I have listed, catalogued, areas where the Governor can exercise his discretion. Firstly, it is in the matter of choosing the Chief Minister. Secondly, it is in the matter of testing the majority in the Assembly. Thirdly, in the case of dismissal of the Chief Minister. Fourthly, in the case of dissolving the Legislative Assembly. Fifthly, in recommending President's Rule. Sixthly, in reserving certain Bills for the consideration of the President. I have broadly listed the areas where the Governor is authorised by the Constitution to act in the exercise of his discretionary powers,

Sir, what has been our experience sduring the last 3& years since the adoption of the Constitution? There are complaints and these complaints are based mainly on our experience Of the reality of poli',7. Our experience shows rfut "iovera.^tj, on occasions, have used with Political inclinations, predilections and prejudices. Our experience during the last thirty-eight years has been that sometimes, the decisions the Governors take in t'.eir discretioi are partisan and are intended to promote the interests of the ruling party at the Centre. v "W-times the Governors recommend President's Rule to fulfil the partisan ends of the ruling party at the Centre. Sometimes, the Governors reserve certain Bills passed by the Legislative Assembly for the consideration oi Ihe President on political considerations to save the ruling party at . the Centre.

[Shri Chitta Basu]

Most unfortunate things we have witnessed. Many of them, looking forward for further office under the Union Government or an active role in the politics of the country after the tenure of their office, act at the behest of the ruling party. There are ins tances, innumerable instances. But I do no like to discus or *nacrate all* those instances of charges against the Governors. I have said in a general way. If need be, m_v other colleagues, wil] mention them. If need be, in the course of my reply, I may refer to them if it is necessary. Now, I would like to refer to one observation made by the Sarkaria Commission. This Commission had been appointed by the Government and it made certain observations. I would only refer to the abuse of Art. 356. I do not like to read, but I would only refer to pages 177 onwards. In this case I find that President's rule was imposed in 13 cases even though the ministry enjoyed majority support of the Legislative Assembly. In these cases the provisions of Art. 356 were invoked to deal with intra.party problems, o-r for considerations not relevant for the purpose of the Article. The proclamation of President's rule in Punjab in June 1951 and in Andhra Pradesh in January 1973 are instances of the use of Art. 356 for sorting out intra-party disputes. The imposition of President's rule in Tamil Nadu in 1976 and in Manipur in 1979 were on the consideration that there was mal-administration in these States. In as manv as 15 cases where the ministry resigned, the other claimants were not given a chance to form an alternative government and their majority support tested in the Legislative Assembly. The proclamation of President's rule in Kerala in March 1965 and in Uttar Pradesh in October 1970 are examples of denial of an opportunity to other claimants to form a government. In three cases where it was found not possible to form a viable, government and fresh elections were necessary, no caretaker ministry was formes A situation arising out oi non-compliance with the direction of the type contemplated under Art. 35« has not occurred so far. After analysis I have found that from 1950 to 1987— I would refer to the cases of 1988 also—-there were 76 times imposition of President's rule. This I am quoting from the Sarkaria Commission Report. Of these, according to the statement made by the Sarkaria Commission, 26 cases can be or may be in some way or the other defended. In majority ---------------- i.e. about 50—of the cases, the application or Art. 356 v/as nothing but an abuse of Art. 356.

This is how the Governors have acted. And now of recent occurrence, the House had the opportunity to discuss the report of the Governor of Nagaland. We also had the opportunity of going through the report of the Tamil Nadu Governor. I think the other friends will take up the other aspects. Similar has been the case in Andhra Pradesh in the very recent past. Kerala State is of seme vintage. I do not want to mention about it. In this case I would only like to mention what Dr. B. R. Ambedkar, Chairman of the Drafting Committee, observed during the debate on Art. 356 in the Constituent Assembly. This I deliberately quote in order t_0 remind the Members opposite how the promises made by Dr. Ambedkar, the architect of the Constitution of India, about Art. 356 of the •constitution have not keen kept.

" I do not altogether .. deny that ther is a possibility of these articles being abused or employed for political purposes. But that objection applies to every part of the Constitution which gives power to the Centre t_0 override the provinces. In fact, i share the sentiment that such articles will never be called into operation."

Please note: "Will never be called into operation."

"—and they would remain a dead letter."

Sir, it has not remained a dead letter. Sir, permit me to say that it has become a sharp weapon, a very po-

tent weapon, in the hands of the ruling party at the Centre to deny the State Legislature its right of having a Government, a Ministry of their choice, though they have got the mandate of the people of the State. Mr. Bhardwaj is a good friend of mine. I would only remind him of this paragraph of the Constituent Assembly debate. I think you are well aware of it. But I think you have a soul which cannot respond to the urges the Founding Fathers of the Constitution had revealed by taking part in that debate.

Sir, I have taken a little more time; I don't like to continue. I only want to say that in these circumstances, as the polity of India stands today, as it exists on the ground, the Governors should act in a more responsible manner. The Constitution expects the Governors to uphold and preserve the Constitution of our country and the law of our country. I charge, with facts at my back that many Governors have violated the Constitution. Many Governors have failed to maintain the Constitution of our country. The law and the Constitution must have a provision to impeach those defaulting Governors. If the President of India can be impeached, if the Chief Justice can be impeached, then why should the Governors go scot-free even after committing grave constitutional violations? Therefore, this gap should be filled. In order to fill that gap. it has been my attempt to introduce this Bill in the name of the Founding Fathers of the Constitution. Remembering the brilliant contribution they have made for building up India as a democratic and secular nation, it is the bounden duty of this house and of the other House to fulfil the dream of the Founding Fathers of the Constitution, of a secular and democratic India. I would appeal to the honourable Members of this House to rise equally to the occasion, remember the brilliant contribution made by Dr. Ambedkar, Pandit Jawaharlal Nehru and other national leaders, and fulfil their obligation to the people of this country and uphold the democratic principles for which the Congress Party fought during the anti-imperialist struggle.

Sir, with these words I commend my Bill for the consideration of the House. Thank you.

The question was proposed.

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश): माननीय उपसभाध्यक्ष जी, श्री चित्त बसु ने जो विधेयक रखा है उसका समर्थन करने के लिये खड़ा हुआ हूं। इस में प्रावधान है कि इस प्रकार की व्यवस्था की जाये कि जिस प्रकार से हमारे संविधान में अनुच्छेद 61 के अंतर्गत राष्ट्रपति महोदय पर महाभियोग चलाने का प्रावधान है ठीक उसी प्रकार प्रावधान राज्यपाल के लिये भी होना चाहिये। यदि वह संविधान को भंग करे, अपनी शपथ को भंग करे, असंवैधानिक रूप से कार्य करे तो उन पर इन परिस्थितियों में महाभियोग चलाया जा सके। हमारे संविधान के अनुच्छेद 155 के अन्तर्गत राज्यपालों की नियुक्ति होती है और अनुच्छेद 156 के अंतर्गत उसमें इस बात की व्यवस्था है कि राष्ट्रपति के प्रसाद पर्यन्तर वह अपने पद पर बने रह सकते हैं। राज्यपाल का पद संवैधानिक पद है और बहुत ही उच्च और गरिमा का पद है। लेकिन इधर कुछ समय से यह पद विवाद का हो गया है और बहुत से राज्यपालों की कार्यप्रणाली के लिए कटु आलोचना भी हुई हैं। यहां तक आरोप लगाया गया है कि राज्यपाल या तो प्रधान मंत्री की कठपुतली बन कर काम करते हैं या केन्द्रीय सरकार के एजेंट के रूप में काम करते हैं। जब विधान सभा बन रही थी, उस समय इस बात की चर्चा हुई कि राज्य पाल के ऊपर भी महाभियोग की व्यवस्था की जाये लेकिन उस समय जब चर्चा हुई तब यह कहा गया कि चूंकि राष्ट्रपति जनप्रतिनिधि द्वारा निर्वाचित किये जाते हैं और राज्यपाल की नियुक्ति केन्द्र से होती हैं इसलिए कोई आवश्यक नहीं हैं कि राज्यपाल के लिए निर्वाचन की व्यवस्था की जाये और उसमें इस बात की भी चर्चा की गयी कि चूंकि राज्यपाल नियुक्त किये जाते हैं और राष्ट्रपति का निर्वाचन होता है इसलिए उन पर महाभियोग का प्रावधान करने की कोई

[श्री सत्य प्रकाश मालवीय]

आवश्यकता नहीं है । लेकिन इसी चर्चा में डा. अम्बेडकर ने संविधान सभा में कहा था :

"The position of the Governor is exactly the same as the position of the Presiaent."

मान्यवर, सन् 1971 में हमारे सर्वोच्च न्यायालय में राज्यपाल सम्बन्धी मामला गया था। सर्वोच्च न्यायालय में हरगोविन्द पंत वर्सेज (?) का मामला गया था। सर्वोच्च न्यायालय ने अपनी व्यवस्था दी कि यह बिल्कुल नहीं कहा जा सकता कि राज्यपाल भारत सरकार के नियंत्रण में होता है। राज्यपाल का पद किसी भी प्रकार से भारत सरकार के अधीन नहीं है। राज्यपाल के लिए केन्द्र सरकार के निर्देश मानना जरूरी नहीं हैं। वह केन्द्रीय सरकार के प्रति जवाबदेह भी नहीं हैं। राज्यपाल का पद एक स्वतंत्र संवैधानिक पद है जिस पर भारत सरकार का कोई नियंत्रण नहीं है। लेकिन दिक्कत यह हुई कि जिस प्रकार से राज्यपालों की नियुक्ति की जाने लगी और जिस प्रकार से केन्द्र सरकार ने राज्यपालों की नियुक्ति की उसके कारण यह पद विवाद का विषय हो गया हैं। भूतकाल में बहुत से ऐसे उदाहरण हैं जिस में इस बात की आलोचना की गयी है कि राज्यपाल ने जिस प्रकार से सरकारों को बर्खास्त किया या जिस प्रकार से वहां के मंत्रि-मंडल को भंग किया या विधान सभा को भंग किया यह संवैधानिक प्रक्रिया के अनुसार काम नहीं किया। सबसे पहले सन् 1959 में केरल में नम्बूदरीपाद की सरकार थी। संविधान का बहुत बुरी तरह से दुरुपयोग 59 में हुआ था कि इस हिन्दुस्तान के प्रधान मंत्री जवाहरलाल नेहरू थे और कांग्रेस पार्टी की अध्यक्ष उनकी बेटी थी। उन पर इस प्रकार का अभियोग लगाया गया कि वहां पर संविधान के अनुसार कानूनी व्यवस्था नहीं चल रही है। कानूनी व्यवस्था गिर गयी हैं और इस तरह से श्री नम्बूदरीपाद की सरकार को खत्म किया। इसी सम्बन्ध में स्वयं श्री प्रकाश जी जो स्वतंत्रता संग्राम के सेनानी, थे, मद्रास व महाराष्ट्र के राज्यपाल भी रह चुके थे उन्होंने स्टेट गवर्नर्स पर एक किताब लिखी। उसमें उन्होंने स्वय इस बात की चर्चा की है कि किस प्रकार से राज्यपालों ने ऐसे काम किये हैं जिनकी उनसे अपेक्षा नहीं की जा सकती थी। इस किताब में श्री प्रकाश जी द्वारा उद्धरण है :

' I know of one Governor who thought he could continue to be a member of the All-India Congress Committee even as Governor. I know of other Governors who used to go to their States and undertake nolitical tours."

और कुछ दिन पहले राजस्थान में एक सज्जन राज्यपाल थे उनके बारे में यह आरोप लगाया जाता था कि वे अपने दल की राजनैतिक गतिविधियों में हिस्सा लेते हैं और जब महाराष्ट्र में जाते हैं तो वहां के सत्ताधारी दल, कांग्रेस पार्टी, की गतिविधियों में हिस्सा लेते हैं। मान्यवर, मैं नाम नहीं लेना चाहता हूं, लेकिन सन 1969 में केरल में जो सज्जन राज्यपाल थे उनके संबंध में श्री प्रकाश जी ने लिखा है ––

A gross instance which he mentions is that of Shri A. P. Jain who was Governor of Kerala when Shri Lal Bahadur Shastri died in January 1966. "Though a Governor and as such above party politics, he took active P[a]rt in canvassing for Smt. Indira Gandhi for the Prime Ministership as against Shri Morarjibhai Desai, the other candidate for the office. Shri Jain realised the anomaly of his position and sent in his resignation."

ये सारी दिक्कतें इसलिए पैदा होती है कि राज्यपालों की नियुक्ति के संबंध में जो प्रावधान है उसका भी एक यह कारण हो गया है। इसीलिए सरकारिया कमीशन ने इस बात की संस्तुति दी है कि कैसे लोगों को राज्यपाल के पद पर नियुक्त किया जाना चाहिए और किस तरीके के लोगों को इस पद पर बैठाया जाना चाहिये क्योंकि कभी कभी मुख्य मंत्रियों को भी समाचार पत्रों से इस बात की जानकारी होती है कि फलां व्यक्ति उनके राज्य में राज्यपाल नियुक्त किया गया है। पहले प्रधान मंत्री श्री जवाहरलाल नेहरू के जमाने

में इस बात की प्रथा थी कि कम से कम मुख्य मंत्री से परामर्श कर लिया जाता था, उनकी सलाह ले ली जाती थी । लेकिन वह प्रथा सन 1966 के बाद से पूरी तरह से समाप्त हो गई और अब मुख्य मंत्रियों को इस बात की जानकारी समाचार पत्रों से होती है कि फलां व्यक्ति उनके प्रदेश में राज्यपाल नियुक्त किया गया है । कभी-कभी तो टेलीफोन से इसकी सूचना दे दी जाती है कि अमुक व्यक्ति राज्यपाल के पद पर नियुक्त हो रहा है । इसलिए मैं इस संबंध में सरकार का ध्यान आकर्षित करना चाहता हूं। सरकारिया कमीशन ने इस संबंध में जो संस्तुति दी है और कहा है कि किस प्रकार के लोगों को इस पद पर नियुक्त करना चाहिए, उसको मैं उद्धृत कर रहा हूं—

"(i) He should be eminent in some walk of life, (ii) He should be a person from outside the Slate, (iii) He should be a detached figure and not too intimately connected with the local politics of the State, and (iv) He should be a person who has not taken too great a part in politics generally and particularly in the recent past. In selecting a Governor in accordance with the above criteria, persons belonging to the minority groups should continue to be given a chance as hitherto."

"As senior politicians are among those who are eligible for selection, it is desirable that a politician from the ruling party at the Union is not appointed as Governor of a State which is being run by some other party or a combination of other par ties. Any error in this respect can be pointed out by the Chief Minister during consultation at the pre-ap-pointment stage."

और इसलिए इस बात पर जोर दिया जा रहा है, जैसा श्री जवाहरलाल नेहरु ने संविधान सभा में इस बात को स्वीकार किया था कि इस संबंध में मुख्य मंत्रियों से परामर्श लिया जाएगा, उनकी सलाह ली जाएगी । इस प्रथा को फिर से जारी किया जाना चाहिए और इस संबंध में संविधान में संशोधन भी किया जाना चाहिए । मैं समझता हूं कि ऐसा करने से कठिनाई भविष्य में पैदा नहीं होगी । सरकारिया कमीशन ने लिखा है—

"In order to ensure effective consultation with the State Chief Minister in the selection of a person to be appointed as Governor, we recommend that this procedure should be prescribed in the Constitution itself. Article 155 should be suitably amended to give effect to this recommendation."

सरकारिया कमीशन की रिपोर्ट पर इस सदन में और लोक सभा में चर्चा होगी । उस वक्त लोग इस पर अपने विचार व्यक्त करेंगे । लेकिन मैं समझता हूं कि विधि मंत्री जी यहां पर बैठे हुए हैं, संविधान में इस प्रकार का संशोधन किया जाए कि राज्यपालों पर जो इस प्रकार के आरोप लगाये जाते हैं कि वे केन्द्रीय सरकार के एजेंट हैं या प्रधान मंत्री की कठपुतली हैं तो शायद ऐसे आरोप लगने बंद हो जायें । मैं इसके ज्यादा विस्तार में नहीं जाना चाहता हूं लेकिन हरियाणा में जिस तरीके से सरकार बनाई गई और जिस तरीके से वहां निर्वाचित प्रतिनिधियों को सरकार बनाने का मौका नहीं दिया गया तथा जिस तरीके से रातों रात दलबदल कर कांग्रेस पार्टी की सरकार बनाई गई यह केवल इस कारण हुआ कि तत्कालीन राज्यपाल ने अपने पद का दुरुपयोग किया *

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI HANS RAJ BHARDWAJ); Mr. Vice-Chairman, I wish to draw your kind attention that this is not the convention of the House, to make allega-ior^s directly or indirectly or impliedly. Mr. Malaviya, I think you were carrying your point very well.

SHRI SATYA PRAKASH MALAVIYA: I have not named anybody nor have I used any unparliamentary words.

♦Expunged as ordered by the Chair

THE VICE-CHAIRMAN (SHRI ANAND SHARMA); This should not come on record.

SHRI SATYA PRAKASH MALAVIYA; Why should Mr. Bhajanlal feel guilty? I have not taken the name either of Mr. Bhajanlal or of the Governor.

कृषि मंत्री (श्री भजन लाल) : मैं अपनी बात कहूंगा कि आप मुझे रोक नहीं सकते । आपको मुझ रोकने का अधिकार नहीं है । अगर सभापति महोदय रोकेंगे तो मैं रुकूंगा । मैं दो मिनट अपनी बात कहना चाहता हूं ।

श्री सत्य प्रकाश मालवीय : आप उनको क्यों इजाजत दे रहे हैं ?

श्री भजन लाल : आपने मुख्य मंत्री कहा । मुख्य मंत्री मैं उस वक्त था। आपने चार्ज लगाया कि जमीन दी ।

उपसभाध्यक्ष (श्री आनन्द शर्मा) : इस सदन के कुछ नियम हैं । कभी भी कोई सदस्य किसी दूसरे माननीय सदस्य के विरुद्ध या किसी केंद्रीय मंत्री के विरुद्ध कोई भी आरोप.....

श्री सत्य प्रकाश मालवीय : मैं नाम नहीं ले रहा हूं ।

उपसभाध्यक्ष (श्री आनन्द शर्मा) : नाम लेने का प्रश्न नहीं है । जब आप किसी समय की बात कर रहे हैं, राज्यपाल की बात कर रहे हैं तो उस पर चर्चा करते हुए आप किसी सरकार के गठन की चर्चा करें और वह भी ऐसे समय की जिसके बारे में हर व्यक्ति को यह मालूम है कि कौन मुख्यमंत्री है तो यह एक अच्छी परंपरा नहीं होगी । कल को अगर इस पक्ष के लोग बिना नाम लिये हुए जहां गैर कांग्रेसी सरकारें हैं, वहां के मुख्य मंत्रियों का बिना नाम लेकर आरोप लगायें या आपके जो दूसरे सीनियर लोग हैं उन पर आरोप लगायें तो क्या यह ठीक होगा ? आपको अगर कुछ कहना है तो चित्त बसु जी जो बिल लाये हैं उस प अपनी बात कहिये और इस सदन का प्रयोग आरोप लगाने के लिये न करें ।

श्री भजन लाल : मैं जरा बात को क्लियर करना चाहता हूं। उपसभाध्यक्ष जी, इस बात को जो इन्होंने कहा कि गवर्नर ने गलत तरीके से सरकार बना दी वहां, उपसभाध्यक्ष जी, आप जानते हैं कि हमारे देश में ही यह प्रथा नहीं है बल्कि सारी दुनिया में विधान यह कहता है कि सिंगल बड़ी पार्टी को राज्यपाल को बुलाना पड़ेगा और उसे सरकार बनाने का मौका देना होगा । जब सरकार बनाने की बात आती है तो जो पार्टी सबसे बड़ी होती है उसको इनवाइट किया जाता है ।

उपसभाध्यक्ष (श्री आनन्द शर्मा) : इसको आप बहस का विषय न बनायें । इस पर सदन को चर्चा करने का अधिकार नहीं है। ...(व्यवधान)...इन्होंने जो कहा है वह इस पर नहीं आयेगा । किसी गवर्नर के बारे में, किसी राज्यपाल के बारे में इस तरह की टिप्पणी नहीं होनी चाहिये जब कि वह व्यक्ति...(व्यवधान)....

श्री भजन लाल : *

इनको यह पता होना चाहिये और आपको पता होगा चौधरी चरण सिंह के बारे में, मैंने तो 30 दिन में अपना बहुमत विधान सभा में सिद्ध कर दिया और आपके लीडर चौधरी चरण सिंह प्रधान मंत्री बने लेकिन एक दिन भी उनका बहुमत नहीं रहा और वह प्रधानमंत्री..(व्यवधान)... बन रहे ।

उपसभाध्यक्ष (श्री आनन्द शर्मा) : मैं माननीय सदस्यों से अनुरोध करूंगा कि इस सदन की परंपरा को भी बनाये रखें और कोई भी ऐसी बात न कहें जिससे यह परम्परा टूटे ।

'Expunged as ordered by the Chair.

PROP. C. LAKSHMANNA (Andhra Pradesh): On a point of order. Government of India had appointed a committee to go into the Centre-State relations, known as the Sarkaria Commission. The Speaker Commission has submitted a report and the report has been laid on the Table of the House and, therefore, it is a document of this House. In that document which i» the document of the House, if there are instances which have been spelt out in the case of choosing the Chief Minister, in the case of testing the majority, in the case of dismissal of the Chief Minister, in, the case of dissolving the Legislative Assembly, in the case of recommending the President's Rule, etc. and if these are cited, it will be no reflection on anybody and it is only citing from the document which is the property of the House. I would like to submit very humbly to you that what has been stated by Shri Satya Prakash Malaviya, an honourable Member of this House, is nothing but what has been stated and document of this House. That is the reason why I say that if he had mentioned the name of either the Governor or the Chief Minister, etc, then, of course, there are two things which tre available. One is the personal explanation of the Member concerned.

THE VICE-CHAIRMAN (SHRI ANAND SHARMA); No. Just wait.

PROP. C. LAKSHMANNA: There, fore, my submission is... *(Interruptions)* ... Therefore, Sir, my submission is that the point is whether we can cite or say something which has been said in a document which la a document of the House. This is my

श्री पवन लाल : इन्होंने हरियाणा का नाम लेकर कहा । (व्यवधान)

श्री सत्यप्रकाश मालवीय : मैंने अमरीका का नाम नहीं लिया, कनाडा का नाम नहीं लिया । हरियाणा भारत में है । (व्यवधान)

Now, I come to my second submission. If a Member has not even mentioned the name of a person and if somebody considers that the refer-ence is to him, the maximum that cam be done is that, if he still feela h* may make a personal explanation. But to say that what has been stated by a Member, merely because certam things appear to relate to somebody, is not to be allowed in, I think, not correct.

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra); Sir, I have a point of order. We are note discussing the Sarkaria Commission Report and what has been written in that Report. This is a simple Bill for the impeachment of Governors which has been brought forward by my senior colleague, Shri Chitta Basu and while discussing this Bill, makinf\ charges that some ex-Minister did thto or did not do this and thingg like that does not come under the purvie* of this Bill.

SHRI SATYA PRAKASH MALA-VIYA: No charge has beeet made... *(Interruptions)...*

SHRI CHITTA BASU: Sir, you kindly allow me to make a small *e\&*-mission. You see, I have referred to certain parts of the Sarkaria Cons-mission Report. It is not a banned' document; it is a legal document.

SHRI SATYA PRAKASH MALAVIYA: It is a document ef the HOUR*,

SHRI VITHALRAO MADHAVRAO JADHAV: We are not discussing tit* Sarkaria Commission Report.

SHRI CHITTA BASU: That Is after right. I never said and I never clamided -ed that we are discussing the Saf-karia Commission Report. But whae I say is that there are some references' in the Report of this Commission regarding the subject I am dealing withe and, in the course of his speech, ne did not mention anybody's name. Haff he mentioned any Member's nam*, that Member has got a right to *A**

CShri Chitta Basu] and speak under the rule governing personal explanation and nothing more.

SHRI HANS RAJ BHARDWAJ: Sir, I do not think so. If you will kindly allow me, I will assist you in this matter.

Anybody can say, and there is no dispute about that, that a particular decision of a Governor was good or bad. But, beyond this, to say that the Governor was provided with something, some land was given or some other thing was given, which means bribery, is wrong and it is an aspersion. The person concerned is not present in the House and Mala-viyaji must concede., Malaviyaji, you never intend to make that issue here because you can only say that the 1969 decision was good or was bad. But you cannot impute motives because he is not here to defend himself on the floor of the House. This is what I have to say.

THE VICE-CHAIRMAN (SHRI ANAND SHARMA): Now, since you have raised a point of order, whatever toe Minister of State for Law and Justice has said makes the position very clear. The Bill moved by Shri Chitta Basu is entirely on a different issue. What Mr. Malaviya said is not relevant to this particular Bill and no aspersions can be cast. No aspersions can be cast and no Member can take shelter behind a document of this House to cast aspersions on a former Governor who is not present in the House and who canont defend himself. And this, in fact, goes against the traditions of this House and *we* should not... *(Interruptions)* I have go->e into details, i have deli-"berately gone into the details, so that ft is not repeated.

SHRI B. SATYANARAYAN RED-T>Y (Andhra Pradesh): With great Tespect I submit that we are going "beyond...

THE VICE-CHAIRMAN (SHRI .ANAND SHARMA): We are not going beyond

SHRI HANS RAJ BHARDWAJ ; This is a very important debate. Mal-viyaji, we would not like to throttle a debate on vital issues. This is a a very forceful speech. We listened to it very patiently. One hon. Member is involved and another Governor was involved. Nothing personal should be said.

"There have been instances of persons appointed as Governors continuing their

श्री सत्य प्रकाश मालवीय : मैं निवेदन कर रहा था कि इसी प्रकार से हमारे संविधान निर्माताओं की इच्छा यह थी कि विधान सभा में कौन बहुमत में है कौन अल्पमत में है इसका फैसला राजभवन में नहीं होना चाहिए बल्कि इसका फैसला राज्य विधान सभा में होना चाहिए। 1967 में राजस्थान का मामला आया। विपक्ष के विधायक राजभवन में गये, वहां पर परेड हुई, गिनती हुई उसके बावजूद वहां के तत्कालीन राज्यपाल ने विपक्ष की सरकार को बनने नहीं दिया। इसी तरीके से जम्मू काश्मीर में मामला हुआ। जम्मू काश्मीर की सरकार बर्खास्त की गयी, वहां की विधान सभा भंग की गयी। आंध्र प्रदेश में यही हुआ और उसके बाद अभी हाल में मान्यवर, नागालैंड में यही हुआ। इसलिए इस बात की आवश्यकता पड़ती है कि अगर इस प्रकार के महाअभियोग का मामला संविधान में हो जाये तो हो सकता है कि भविष्य में राज्यपाल के ऊपर संविधान या उसकी यह धारा एक अंकुश का काम करेगी और इस प्रकार से संविधान को तोड़कर काम करने का कोई भी राज्यपाल प्रयास नहीं करेगा। इस संबंध में मैं एडमिनिस्ट्रेटिव रिफार्म्स कमीशन की जो रिपोर्ट है उसका एक अंश उद्धृत करना चाहता हूं जिसके श्री एम० सी० सीतलवाड़ जैसे महान्यायवादी या अटार्नी जनरल अध्यक्ष थे। सितम्बर 1967 की उनकी रिपोर्ट है। उस रिपोर्ट का मान्यवर एक उद्धरण यह है :

connection with active politics, and in some cases returning to active politics after ceasing to be Governors. We have no hesitation in recommending that there should

be a firm convention that no person who *is* appointed Governor should take part in politics after hie appointment as such." (p. 286)

"The Study Team noted the qualities expected of a Governor and remarked that 'many of those who have filled posts of Governors during the last 16 years have fallen short of this standard, lt is our considered view that the real reason for this state of affairs is not the paucity of suitable persons, but the lowly place given to the post of Governor in the minds of those responsible for making the appointments'.'

"Circumstances devalued the post, and with that there was a logical fall in the standard of selection for Governors. The post came to be treated as a sine cure for medicorities or as a consolation prize for what are sometimes referred *to* as 'burnt out' politicians. Most of the persons selected were old men of the ruling party at the Centre. All this should not be construed to mean that no suitable men were appointed but that their number was small."

मैं मान्यवर, ज्यादा समय न लेते हुए यह जरूर निवेदन करना चाहूंगा कि हमारे संविधान में इस प्रकार का संशोधन अवश्य होना चाहिए और यदि संशोधन हो जायेगा तो जो इस प्रकार के आरोप लगते हैं कि कुछ राज्यपाल संवैधानिक धाराओं का दुरुपयोग करते हैं या असंवैधानिक ढंग से कार्य करते हैं या जो शपथ उन्होंने ले रखी है उसके विरुद्ध कार्य करते हैं, अपनी शपथ को भंग करते हैं या केन्द्र की कठपुतली होकर कार्य करते हैं या प्रधान मंत्री के एजेंट होकर कार्य करते हैं, इस प्रकार के आरोप लगने समाप्त हो जायेंगे और इसलिए मैं श्री चित्त बसु के इस विधेयक का समर्थन करता हूं ।

श्री राम चन्द्र विकल : उपसभाध्यक्ष महोदय, मैं आपका आभार मानता हूं कि इस महत्वपूर्ण विषय पर जो चित्त बसु जी ने यहां पर रखा है उस पर मुझे अपने विचार प्रकट करने का आपने अवसर दिया। मैं बहुत विधि विधान का तो ज्ञाता नहीं हूं पर प्रेक्टिकल राजनीति का कुछ बचपन से ही अनुभव रहा है । चित्त बसु जी हमारे पुराने कांग्रेसी हैं, देश की आजादी के सिपाही हैं, उन्होंने संविधान सभा से शुरू किया है । मगर यह उन्होंने स्वयं-सिद्ध किया कि संविधान सभा में विचार जरूर हुआ लेकिन गवर्नरों की नियुक्ति राष्ट्रपति द्वारा ही की जायेगी ऐसा संविधान सभा ने पास किया । यह उन्होंने अपने भाषण में माना है । मैं यह कहना चाहता हूं कि संविधान सभा में विचार होना अलग बात है । संविधान सभा ने जो पास किया वह यही किया कि गवर्नर राष्ट्रपति की तरफ से नामजद किये जायेंगे, नियुक्त होंगे । नियुक्ति होगी । उन्होंने सन् 1937 का हवाला दिया जब यहां वायसराय होते थे । वायसराय इंग्लेंड से मुकर्रर होते थे । वायसराय गवर्नर मुकर्रर करते थे । वह ऐसा जमाना था जिसको हम डेमोक्रेटिक नहीं कह सकते । उस समय हमारा देश भी गुलाम था । मगर राष्ट्रपति जो हैं वह चुने जाते हैं और वह नामजद नहीं होते। संविधान सभा का यह अधिकार है कि राष्ट्रपति चुना जाएगा सारे देश की विधान सभाओं से और पार्लियामेंट के मैम्बरों से राष्ट्रपति चुने जायेंगे । उसका उदाहरण उस वक्त से देना मेरी समझ में तो यह नहीं आया । उप सभाध्यक्ष महोदय, जहां तक इस चर्चा का सवाल है, अभी तक राज्यपालों के किसी भी मामले पर यहां विवाद ही नहीं होता था सदन की यह परम्परा रही है और आज यह संविधान संशोधन कराया जा रहा है श्री चित्त बसु के द्वारा और मालवीय जी के समर्थन के द्वारा कि उन पर महाभियोग चलाया जाए। यह तो ऐसी बात है जो कि मेरी समझ में तो इस तरह के संशोधन आने ही नहीं चाहिएं । अभी तक तो चर्चा ही नहीं होती थी और यह जो श्री चित्त बसु जी संविधान में संशोधन ला रहे हैं कि गवर्नरों के खिलाफ महाभियोग चलाया जाना चाहिए तो मैं उससे सहमत नहीं हूं और वह जो विधेयक लाये हैं मैं उसका विरोध कर

[श्री राम चन्द्र विकल]

रहा हूं। बहुत से उदाहरण दिए गए डेमोक्रेसी के गिरते हुए मूल्यों से मैं और मेरे दल को उतनी ही चिंता है जितनी कि विपक्ष के लोगों को है। हम कोई कम चिंतित नहीं हैं। डेमोक्रेसी के मूल्य हर जगह गिर रहे हैं। उन्होंने बहुत से उदाहरण दिए और मैं भी बहुत से उदाहरण देना जानता हूं और कुछ भुक्तभोगी भी हूं। लेकिन देखना यह होगा कि हमारे विपक्ष के लोगों में भी उस तरह की भावना है या नहीं जो राज्यपालों के बारे में या डेमोक्रेसी के बारे में उतने ही चिंतित हों। मैं यह कहना चाहता हूं कि हमारे राज्यपालों को निष्पक्ष होना चाहिए, इसमें कोई दो राय नहीं है। यह सारा सदन चाहता है कि गवर्नर निष्पक्ष होने चाहिएं लेकिन उन पर महाभियोग आ जाए और वह सक्रिय राजनीति में रहने नहीं चाहिएं वह रहते भी नहीं हैं, जब गवर्नर हो जाते हैं तो पार्टियों को छोड़ देते हैं। इसमें कहीं कोई दो राय नहीं है और सब यह चाहते हैं कि राज्यपाल निष्पक्ष होने चाहिएं और फिर सोचना यह होगा उन्होंने नागालैंड का उदाहरण दिया और भी दिए। यह तो हमारे दल-बदल विधेयक पास हो गया लेकिन मैं तो आज भी इस राय का हूं और निश्चित मेरी राय है चाहे उस पर अमल हो या नहीं हो, कोई भी सदस्य किसी भी सदन का किसी भी पार्टी के चुनाव चिन्ह पर चुनाव लड़ कर आता है तो उसे इस्तीफा देकर और दोबारा चुनाव लड़कर ही अपना क्लेम करना चाहिए। एक-तिहाई वाला मामला भी जो संशोधन में हमारे यहां रखा है वह नहीं रहना चाहिए और मेरे ख्याल से वह सही नहीं है। मुस्लिम लीग से हाफिज इब्राहीम चुने गए थे। हमारे यहां परंपरा थी इस्तीफा दिलाकर अनेक लोगों को और अभी भी ऐसे कई उदाहरण हुए हैं जैसे बहुगुणा जी चाहे कैसे भी हैं लेकिन इस्तीफा देकर गढ़वाल में दोबारा चुनाव लड़े। मान्यता यह होनी चाहिए और है तथा उसका पालन करना चाहिए। कानून और कायदे से यह सारी चीजें नापी नहीं जातीं। कानून का उल्लंघन या कानून में शिकनी तो यह वकीलों का ऐसा काम है न्याय मंत्री जी मुआफ करें, चाहे गलत को सही करवा लें और चाहे सही को गलत करवा लें कोर्ट में। मैं तो परम्परा यह बता रहा हूं कभी भी किसी सदस्य को जिसे जनता का विश्वास प्राप्त हुआ है और जिस पार्टी की वजह से हुआ है, जिस चुनाव चिन्ह पर हुआ है, जिस मेनिफेस्टो पर हुआ है, जिन सिद्धान्तों पर हुआ है उसे बगैर दोबारा चुने हुए एक दिन भी सदस्य रहने का अधिकार नहीं होना चाहिए। चाहे वह नागालैंड का उदाहरण हो और चाहे हरियाणा का और चाहे कहीं का भी वह उदाहरण दें मैं तो निश्चित इस राय का हूं कि बिना दोबारा चुनाव के किसी को यह हक नहीं होना चाहिए और बहुत सी बीमारी इस बात से कट सकती हैं।

श्री विठ्ठलभाई मोतीराम पटेल (गुजरात) : आचार्य नरेन्द्र देव से शुरू हुआ था।

श्री राम चन्द्र विकल : जी हां, वह भी चुनाव लड़े थे और उन्होंने भी इस्तीफा दिया। बहुत से ऐसे उदाहरण हैं जो कि आज भी हैं और जो होने चाहिएं। दूसरा मैं यह कह रहा हूं और मैं निश्चित इस राय का हूं कि किसी भी निवृतमान मुख्य मंत्री को चुनाव कराने का हक नहीं होना चाहिए। यह भी जरा डेमोक्रेसी के खिलाफ जा रहा है। जिसे जाना है वह तो कहेगा ही कि मैं न रहूं तो यह देश भी न रहे और यह सदन भी न रहे। यह मौका होना चाहिए, बहुमत जो भी सिद्ध करना चाहे, कोई भी पार्टी हो, मेरी पार्टी हो या दूसरी पार्टी हो, मौका मिलना चाहिए। आए दिन जो चुनाव होते हैं, यह महंगे पड़ते हैं, इनसे परेशानी भी होती है और जनतंत्र के सिद्धांतों के विरुद्ध भी यह चीज जाती है। इसलिए हमें मौका देना चाहिए और वह मौका सदन में होना चाहिए, राज्यपाल-भवन में नहीं होना चाहिए। यह मैं स्पष्ट तौर पर कहना चाहता हूं कि

अगर हमें इस देश में डेमोक्रेसी को जीवित रखना है तो यह मौका सिंगल लार्जेस्ट पार्टी को दो और वह अगर सिद्ध न करे तो हाउस भंग कर दो, असेम्बली भंग कर दो । लेकिन अगर मेजोरिटी कोई भी सिद्ध कर सकता है तो उसे मौका सदन में देना चाहिए, राज्यपाल भवनों में कभी परेड नहीं होनी चाहिए । जो माननीय सदस्य चुने हुए जन-प्रतिनिधि हैं, उनको पूरा मौका होना चाहिए और राज्यपालों या किसी भी जाने वाले मुख्यमंत्री को चुनाव कराने या गवर्नमेंट भंग करने का मौका नहीं होना चाहिए । यह दो-तीन मेरे सुझाव है ।

उपसभाध्यक्ष महोदय, मैं बहुत सी बातें कह सकता हूं । उत्तरप्रदेश का उदाहरण अभी चित्त बसु जी ने दिया । मैं भुक्तभोगी हूं उस वक्त के जमाने का । उस वक्त के आदर्श को आप समझें, अगर विपक्ष समझदार हो तो बहुत सी बातें पूरी रह सकती हैं । मैं नहीं कहना चाहता, हमारे यहां जब 1967 में मैं लीडर-आपोजीशन बना, संयुक्त विधायक दल का नेता बना तो हमने कांग्रेस का स्पीकर बनाया जगदीश शरण अग्रवाल जी को । उस वक्त हमारे सब दलों के लोग कहते थे—मत बनाओ, हमारा बहुमत है, हम सब कर देंगे, लेकिन नहीं, हमने स्पीकर बनाया कांग्रेस का । मैं आपको आदर्श बता रहा हूं, 1 अप्रैल, 1967 को गवर्नमेंट जब फेल हुई, जगदीश शरण अग्रवाल जी आज दुनिया में नहीं हैं, बनारसी दास जी आज दुनिया में नहीं हैं, सी०बी० गुप्ता जी भी आज दुनिया में नहीं हैं, लेकिन उस शख्स का आदर्श बताता हूं, उन्हें यह कहा गया—हाऊस एडजोर्न कर दो, हम रातरात में बहुमत कर लेंगे, लेकिन उसने कह दिया कि सरकार रहे या नहीं, मैं आज गवर्नर एड्रेस पर वोटिंग कराऊंगा, यह आदर्श होता है, ऐसे आदर्श से ही डेमोक्रेसी जीवित रहती है । भले ही स्पीकर कांग्रेस का था, लेकिन उन्होंने हाऊस एडजोर्न नहीं किया । इसके साथ ही मैं सी०बी० गुप्ता जी को भी बधाई देना चाहूंगा, वे आज दुनिया में नहीं है, लेकिन जैसे ही यह साबित हो गया मेरी मेजोरिटी नहीं है तो हाऊस में ही उन्होंने एलान कर दिया—मैं जाकर इस्तीफा दे रहा हूं । यह कुछ आदर्श होते हैं और ऐसे आदर्श कुछ पुरानी पीढ़ी के लोगों में थे, अब नई पीढ़ी, जिस तेजी से कानून-सिकनी या विचारधारा की सिकनी, पता नहीं क्या-क्या हो रहा है ।

उपसभाध्यक्ष महोदय, अगर डेमोक्रेसी को जीवित रखना है तो कुछ विपक्ष की भी जिम्मेदारियां हैं । गवर्नर कैसा हो, यह सब बोलते हैं, लेकिन इनकी भी जो मान्यता हैं, उससे भी आगे ये बढ़ जाते है । मैं इसकी ज्यादा व्याख्या नहीं करना चाहता और न सदन के माहौल को मोड़ना चाहता हूं । चूंकि विषय गवर्नर के ऊपर है, लेकिन उपाध्यक्ष महोदय, इसी राजनीति से निकले हुए हैं । अब कुर्सी की लिप्सा भी राजनीति को खराब करती है । मैं कहना नहीं चाहता, हमारे यहां इस कुर्सी को एक गेंद बनाकर खेला गया उत्तर प्रदेश में, जैसा कि उदाहरण चित्त बसु जी ने दिया । उपाध्यक्ष महोदय, 1969 का जब मिड-टर्म पोल हुआ तो कांग्रेस के लोगों ने ही मीटिंग में कहा कि एस० वी०डी० की गवर्नमेंट चलाओ, एस०वी०डी० के लोगों ने कहा कि कांग्रेस की सरकार चलाओ, मीटिंग में एक साथ बैठे, बड़ा एक-दूसरे का सपोर्ट किया । तो इसी तरह से डेमोक्रेसी जीवित रहती है, तभी कुछ सिद्धांत जीवित रहते हैं । अब यह महा-अभियोग गवर्नर पर चलाओ; लेकिन हमारी कुछ अपनी भूमिका भी होनी चाहिए, हम विपक्ष के बारे में कुछ राय रखते हैं, विपक्ष के लोगों को भी कुछ सिद्धांतों पर इकट्ठा होना चाहिए, कुछ देश की, डेमोक्रेसी की चिंता रखनी चाहिए ।

अब क्या हो रहा है, माननीय उपाध्यक्ष महोदय, मैं उसकी व्याख्या नहीं करना चाहता । उनकी भी कुछ जिम्मेदारी है, हमारी सरकार की या जो सरकारी पक्ष है, उसकी जिम्मेदारी

[श्री राम चन्द्र विकल]

जितनी है, उससे बड़ी जिम्मेदारी विपक्ष की होती है,। मैं जानना चाहता हूं, इस महत्वपूर्ण विषय पर कि कोई भी खड़ा होकर राजीव गांधी का इस्तीफा मांगता है, मैं किसी का नाम नहीं लेना चाहता, क्या यह मखौल नहीं है राजनीति का, क्या यह मखौल नहीं है, डेमोक्रेसी का, इतनी भारी मेजोरिटी है, उनकी, और इस हाऊस में इस तरह की बात, जिसे सुनकर मेरे कान पक जाते है। मैं क्षमा चाहता हूं, इन लोगों से, क्या यह विपक्ष की अच्छी भूमिका है? यह ठीक नहीं है। और भी बहुत सी बातें हैं, जिन पर विपक्ष को सोचना पड़ेगा तो चाहे गवर्नर की पोस्ट हो या राष्ट्रपति की हो या प्राइम-मिनिस्टर की हो, उनकी कुछ मान्यताएं हैं।

उपसभाध्यक्ष महोदय, मैं सच्चाई के साथ कहना चाहता हूं विपक्ष के लोग जिस दिन अपनी मेजोरिटी कर लें तो देखें गवर्नमेंट कैसे बनाते है, पता हो जाएगा.... (व्यवधान)....

SHRI ASHIS SEN (West Bengal): Mr. Vice-Chairman, Sir, I call your attention. *(Interruptions)* We are discussing a Bill. *(Interruptions)*

श्री राम चन्द्र विकल : मैं उस पर नहीं जाना चाहता ।

उपसभाध्यक्ष (श्री आनन्द शर्मा) : विकल जी, आप एक मिनट ठहर जाएं ।

SHRI ASHIS SEN: Sir, we are discussing a Bill moved by Shri Chitta Basu regarding the impeachment of the Governor. We are hot discussing here what is the morality of the opposition, about their functioning in the House or how the opposition should deal with the President or the Prime Minister or anybody else. Prolongation of this discussion is unnecessary.

THE VICE-CHAIRMAN (SHRI ANAND SHARMA); What I had earlier pointed out pertained to some insinuating statement which was made regarding a Governor. As far as the speech of any Member is concerned, a Member while speaking on this Bill has the right to express his views in a free and frank manner because we did not restrain any Member, including Mr. Chitta Basu, the Mover of the Bill, only to the specific points. This is absolutely irrelevant. He has not cast any aspersions.

SHRI ASHIS SEN: Sir, he is talking in general terms. I have not been understood. I say that what he is talking about is not on the Bill but on something else. I am saying that let him be directed to speak on the Bill.

THE VICE-CHAIRMAN (SHRI ANAND SHARMA): If I have heard him correctly, he has been referring to the significance of certain established institutions, i.e., the President, the Governor, the Prime Miniser, describing them as institutions and referred to them and I think he has a point there.

श्री राम चन्द्र विकल : उपसभाध्यक्ष महोदय, अभी हम सुन रहे थे कि गवर्नर कठपुतली है, प्राइम मिनिस्टर कठपुतली न हो। खैर मैं यह बता रहा था कि विपक्ष भी उतना ही जिम्मेदार है डमोक्रेसी को जीवित रखने में जितना कि सरकारी पक्ष है। दोनों ही एक गाडी के पहिए हैं। दोनों मिलकर उसको चलाते हैं।

इन्हीं शब्दों के साथ श्री चित्त बसु जी का जो यह संविधान संशोधन विधेयक है, मैं उसका विरोध करता हूं। मैं यह कहना चाहता हूं कि गवर्नर जो राष्ट्रपति द्वारा नियुक्त होते हैं और राष्ट्रपति जी हमारे संविधान के मुताबिक चुने हुए होते हैं, उनके ऊपर तो चर्चा भी नहीं होनी चाहिए। महा अभियोग का तो सवाल ह नहीं उठता है। जो राष्ट्रपति द्वारा नियुक्त किए गए राज्यपाल हैं उन पर कोई महा अभियोग नहीं होना चाहिए क्योंकि उनकी नियुक्ति

राष्ट्रपात के द्वारा होती है और राष्ट्रपति हमारे संविधान के मुताबिक चुने हुए हैं। इन्हीं शब्दों के साथ मैं श्री चित्त बसु जी के विधेयक का विरोध करता हूं।

SHRI B. SATYANARAYAN REDDY; Mr. Vice-Chairman, Sir, thank you. i rise to support the Constitution Amendment Bill, 1987, moved by .my learned colleague, Mr. Chitta Basu, further to amend the Constitution of India by inserting a new article 156A after article 156 in the Constitution. This is a very important Bill which my friend, Mr. Chitta Basu has brought before this House. Mr. Chitta Basu and another colleague of mine, Mr. Malaviya, have explained in detail the utility of the governorship, the functions of the Governor as to safeguarding the Constitution, the Fundamental Rights, etc. I will not go in detail but I would like to bring to the notice of this House, and through this House, the Government that the role played by the Governor so far, what we have seen in different States, especially in non-Congress States, is deplorable. They have not upheld the Constitution. They have ignored the fundamental principles of our Constitution. Certain examples have been given. The Law Minister knows very well about the Constitution, about tbe law, about the functions and the role of the Governor. I only appeal that the present Bill which Mr. Chitta Basu has brought, which seeks for the removal of the Governor from office by impeachment bv Parliament in the manner provided in article 61 for Impeachment of the President. In the nresent provis'ons of the Constitution, there is no provisos for impeachment of the Governor. When there is provision for impeachment of the President, why there is no provision *nr impeachment of the Governor. Governor acts on behalf of the President and if the Governor, acts in_ a manner which violates the Constitution of the country, there should be some provision to impeach him or to punish him or remove him. But there is no such provision. I would like to know from the Law Minister under what provision, under what article of the Constitution, can the j Governor b_e punished or removed or impeached. I do not know any other law. So, the present Bill wnich has been brought by Mr. Chitta Basu is very important so far as this aspect is concerned.

The Statement of Objects and rea sons states: "The. Constitution casts upon the Governors of the States the responsibility of preserving, protecting and defending the Constitution and the law. The Governors hold, office during the pleasure of the President. The Governor, may,however, by writing under his hand addressed to the President resign his office. There is no specific provision for the removal of the Governors from the office if the President does not favour his removal." This is very important. So if the Governor acts in a manner which violates the Constitution of the country, there must be a provision for his removal. I would like to ask my learned friend Mr. Vikal, of course, he has very rightly said that if a Chief Minister loses his majoritv in the House, it should not be decided bv the Governor but bv the Assembly itself. To that extent I fully support him. But I would like to remmd him that he has not said anvthing ahout the other ˉaspect that if a Governor violates the Constitution.

समझ रहे हैं न विकल जी कि अगर गवर्नर संविधान का उल्लंघन करते हैं तो उनको हटाने का क्या प्रावधान है, आप इसके उबारे में कुछ कहें।

श्री राम चन्द्र विकल: राष्ट्रपति जी ने नियक्त किए हैं।

SHRI B. SATYANARAYAN REDDY; I would like to *drsw* the attention of the Law Minister end the Government to the need for a provision in the Constitution for the removal of the Governor. Many instances have been given as to how the Governors in different States have

[Shri B. Satyanarayan]

violated the very Constitution of this country. For example in Haryana. I would not go into the details. The Governor of Haryana, in 1982 acted against the Constitution. He did not care to see who commanded the majority but he acted arbitrarily and put somebody else as the Chief Minister. That is condemnable. So, there should be a provision clearly indicating the powers and functions of the Governor and if he violates, there should be an indication as to what action has to be taken against him. Similarly in 1984 what happened in Andhra Pradesh. The then Governor illegally and undemo-eratically, acted against the Constitu-tion, by manipulation, by conspiracy removed a legally-elected Government led by Shri NX Rama Rao. There was great agitation in the State and in <he whole country. The whole country rose like one man. The Chief Minister. Shri N.T. Rama Rao who commanded majority support in the Assembly was dismissed. The action of the Governor was Illegal, and undemocratic. What action has been token against the Governor? There was no provision to remove the Governor for illegal action. Today it was Shri N. T. Rama Rao, tomorrow it may be any other Chief Minister. The question is what action is to be taken against those Governor'- who act illegally, arbitrarily and against the Constitution? This is very 4.00 P.M. important. This is the Idea behind the present Bill. Later on, to prove his majority, t» demonstrate his majority, Shri N.T. Rama Rao had to come, to Delhi, before the President of India. All MLAs eame. Still, for one month. Shri N.T. Rama Rao could not eet iustiee. Only when another Governor was appointed, Shri Ramo Rao again became the Chief Minister. Then, afteV another election, Shri Rama Rao "«me back to power again reflecting the will of the majority of the people.

What 1 want to gay is that the Gov-«nan &Vmld not be given ttfteoatve*-led and unlimited powers. Recently., we have seen what happened in Nagaland. The Governor was away. There was a great upheaval in Nagaland but there was nobody to see the things in the right perspective. The. newly formed Naga Peoples Council demonstrated that it had the majority. But the Governor decided otherwise. He sent a report recommending President's Rule in the State. Thte was not proper. As Mr. Vikal has said, it should have been decided in the Assembly as to who commanded majority.

The present role of the Governor is like that of an agent of the Central Government. They are acting aa the agents of the Centre. This is not their role. They should be concerned with upholding and safeguarding the Constitution. They should act according to the provisions of the Constitution. They should not act as the agents o* the Centre. But what is happening *vi* some States: for ^sample, in my own State; Andhra Pradesh. The Governor is acting not only as an agent of the Centre but as an agent of the Congress as well. This should not be allowed. We take very strong exception to such actions, whether is is in the case of Andhra Pradesh of Kerala or West Bengal or |By other State. Governors should be above such things. They should act impartially. They should not align themselves with any political party. They should uphold the Constitution. They should adhere to the provisions of the Con-stitution.

I support the Bill, fn my opinion , there should be a provision for impeachment of the Governor, fa ffcefl, I would demand that the post of Governor itself should be abbHsbrt. There is no need for the post of Governor. Already such a demand had been made by the OPPositlo* leaders' conventions conclaves. They have expressed this view, they hav* conveyed this demand, to the Government of India. The post of Governor is not necessary. It should be abolish-

•d. It is like the sixth finger. It has »0 function of its own. The Governors have no functions to do except r\ acting as the agents of the Centre or 38 the agents of the ruling party at the Centre. With great respect, I would request the hon. Minister. He knows the law. He should consider this Bill. It is a very reasonable Bill. There should be a provision for the impeachment of Governor. I do not think anybody disagrees with this. There should be a provision in the Constitution to take care of the omissions and commissions of the Governor. If the President can be impeached, why not the Governor? He Bhould also be impeached if there are any omissions and commissions.

Sir, with these words, I support the Constitution (Amendment) Bill, 1987, moved by Mr. Chitta Basu. Thank you.

THE VICE-CHAIRMAN (SHRI ANAND SHARMA): Hon. Members, I have an announcement to make. The Minister of State for Home Affairs will make a statement on the Memorandum of Settlement on Tripura at p.m.

Wow, Shri Hari Singh.

श्री हरि सिंह (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष जी, इस सदन में माननीय चित्त बसु जी के बिल पर बहस हो रही है कि गवर्नर को इम्पीचमेंट द्वारा हटा देने के लिए संविधान में संशोधन कर दिया जाना चाहिए । आप को जैसा मालूम होगा चित्त बसु जी स्वयं जानते हैं भारत के संविधान में किन भावनाओं का समावेश है और उसकी पृष्ठ भूमि क्या थी जब संविधान बन रहा था, उस वक्त आप जानते हैं भारत में हैदराबाद के रजाकार की बहुत सारी इंसरजेंसीज, इंडियन स्टेट्स के प्रिंसेज और राजा-महाराजाओं के अंदर एकता नहीं रहती थी । देश का इतिहास बताता है कि जब भी भारत गुलाम हुआ बाहरी शक्तियों के चंगल में फंसा, विदेशी हिन्दुस्तान पर हावी हुए कभी भी सारे राजा मिल कर एक होकर युद्ध नहीं कर सके । यह सारी पृष्ठभूमि है और साथ ही साथ हिन्दुस्तान के कश्मीर से लेकर कन्याकुमारी तक और हिन्दुस्तान के चारों तरफ जो फ्रीडम फाइटर्स जीवित इतिहास थे उनकी भावनाओं को लेकर, देश की एकता, संगठन, मजबूती और जो हमारी सांस्कृतिक परम्पराएं हैं उनकी पृष्ठभूमि में यह संविधान बना था । हमारा संविधान फ्लैक्सीबल भी है और संशोधन के लिए कुछ कठोर भी है । इसकी अलग-अलग चीजों के लिए अलग-अलग परम्पराएं समाविष्ट है । हमारा जो संविधान है इस संविधान में बार-बार परिवर्तन करने से इसकी सेंक्टीटी, इसकी पवित्रता, इसका आदर-सम्मान जो है वह सब समाप्त हो जाता है । चित्त बसु जी ने रखा है कि गवर्नर को इम्पीचमेंट किया जाए । गवर्नर इलेक्टिड नहीं है । वह जनता की जो विल है, जनता की जो भावनाएं हैं उसका द्योतक नहीं है । उसकी केन्द्र के राष्ट्रपति के द्वारा नियुक्ति होती है । वह कोई इलेक्ट्रोरल कालिज के द्वारा चुना नहीं जाता । जब ऐसा है तो गवर्नर को इम्पीचमेंट क्यों किया जाए । राष्ट्रपति जी की शक्तियों में और गवर्नर की शक्तियों में बहुत फर्क है, बहुत अन्तर है । गवर्नर की शक्तियां बहुत सीमित हैं । जैसा आप जानते है हमारे जो अनुभवी है वे ही इस पर आते हैं । दूसरे मैं यह कहना चाहता हूं कि अगर गवर्नर के इम्पीचमेंट की बात इसमें आती है तो सारा संविधान चेंज करना पड़ेगा । फिर से कंस्टीट्युएंट असेम्बली बनानी पड़ेगी इस पार्लियामेंट के द्वारा क्योंकि यह बेसिक स्ट्रक्चर पर चोट करता है । जब बेसिक स्ट्रक्चर पर चोट करता है तो ऐसी धाराओं को परिवर्तित, संवर्धित करना पड़ेगा, उसमें संशोधन करना पड़ेगा जिससे हमारा संविधान का ढांचा ही बदल जायेगा । अगर संविधान के बुनियादी ढांचे को छोटी-छोटी बातों को लेकर बदलने लगे, इस पर काम करने लगे तो मैं कहना चाहता हूं कि जो संविधान की पवित्र भावना है, जो देश की

[श्री हरि सिंह]

एकता का प्रतीक है वह आए दिन मखौल बन कर रह जायेगा । आप जानते हैं उसकी पृष्ठभूमि में क्या है । विरोधी दल के हमारे चित्त बसु जी ने जो रखा है उसकी पृष्ठभूमि यह है कि गवर्नर राष्ट्रपति को सही खबर न दे । गवर्नर कोई पालिटिकल हैड नहीं है वह तो सेन्टर के बीच में कोआर्डिनेशन, कोआपरेशन और एकता का काम करता है । यह कहते हैं कि वह एजेंट है । वह एजेंट नहीं है । गवर्नर की जो पोस्ट होती है या उस पोस्ट पर जिनको नियुक्त किया जाता है वह बड़ा अनुभवी होता है राजकाज के अच्छे स्थानों पर रहा होता है, अनुभवी होता है, मंत्रिगण में रहा होता है जिसका राजनीतिक, सामाजिक जीवन और शासन का काफी अनुभव होता है जिनकी विलक्षण बुद्धि होती है, जिनको कई ख्यातियां प्राप्त होती हैं । ऐसा आदमी अपनी समझदारी से, अपने ज्ञान के मुताबिक फैसला करता है । मैं जैसा पहले कह चुका हूं उनकी लिमिटेड पावर होती है । अगर उनको इम्पीचमेंट करने बैठेंगे तो रोज सारे देश के अंदर इम्पीचमेंट होता रहेगा । गवर्नर को इम्पीचमेंट, करने के लिए सारी असेम्बलीज काम करती रहेंगी । मुझे याद है राष्ट्रपति जी को सदन में आकर अपनी सफाई देने का मौका संविधान में दिया गया है और गवर्नर को सफाई देने के लिए फिर से संविधान में संशोधन करना पड़ेगा । अगर हम गवर्नर के इम्पीचमेंट की बात करते हैं तो जो हमारे कांस्टीट्यूशन का बेसिक स्ट्रक्चर है वह टूट जायेगा । उसको बदलना जरूरी होगा । इस तरह से तो देश में संकट ही पैदा होंगे। हम तो चाहते हैं कि हमारे देश में खुशहाली पैदा हो और मैं यह कहना चाहता हूं कि 40 साल से कांग्रेस ने इस देश में पालियामेंटरी सावरेन्टी को कायम किया है, कांस्टिट्यू-शनल प्रभुत्व को स्थापित किया है । नई-नई और अच्छी-अच्छी कंवेंशन्स कायम की गई हैं । इंगलैंड का संविधान तो परम्पराओं पर चलता है । वहां पर कोई रिटन संविधान नहीं है, अनरिटन संविधान है । जैसा विकल जी ने कहा है, किसी भी देश का संविधान वहां के राजनैतिक लोगों के कार्यों से मजबूत होता है, उनकी जो आदतें होती हैं, उनका जो बिहेवियर होता है, उससे संविधान बनता है । हमारा संविधान और गवर्नर तो देश की युनिटी, कोआपरेशन और कोआर्डिनेशन का द्योतक है । सेन्टर और स्टेट के संबंधों का द्योतक है । स्टेट में जो गतिविधियां हो रही हैं उनका अगर राष्ट्रपति को पता नहीं चलेगा तो देश का शासन कैसे चलेगा ? गवर्नर तो केन्द्र और राज्य के बीच का लिंक है । आप जानते हैं कि राज्यपाल अपनी बुद्धि से निर्णय लेता है अपनी बुद्धि और ज्ञान का वह इस्तेमाल करता है और अपनी इंडिपेंडेंट राय देता है । अगर कोई ऐसा आदमी नहीं होगा कोई एजेंसी नहीं होगी तो फिर देश का शासन कैसे चलेगा । राष्ट्रपति को सही स्थिति की जानकारी भी गवर्नर नहीं दे सकता है । अगर यह पद नहीं होगा तो जैसा पिछले जमाने में हुआ है वैसा ही अब भी हो जाएगा, सब सूबे इंडिपेंडेंट हो जाएंगे ।

आप जानते हैं कि आज भी हमारे देश में बहुत सी ऐसी शक्तियां हैं जो विभिन्न प्रकार की प्रवृत्तियां पैदा करती हैं। कहीं उत्तराखंड की मांग हो रही है और कहीं खालिस्तान की मांग हो रही है । अगर श्री. चित्त बसु जी का यह संशोधन स्वीकार करा लिया जाय तो देश डिसइंटेग्रेट हो जाएगा, टूट जाएगा । इतिहास इस बात का साक्षी है कि विदेशी ताकतों ने ऐसे ही मौकों पर हमला किया है । हमारी कांग्रेस सरकार ने इस देश में युनिटी को कायम किया है । श्री लाल बहादुर शास्त्री और श्रीमती इन्दिरा गांधी ने और श्री जवाहरलाल नेहरू ने इस देश की एकता को कायम करने के लिए सब कुछ किया । अगर आप गवर्नर का इम्पीचमेंट करेंगे तो राज्य की ताकत उसमें लग जाएगी, ऐसेम्बली उसी में लगी रहेगी । मैं समझता हूं यह अव्याव-हारिक है, एक्सपेंसिव है । अभी तक जो

कुछ हम देखते आये हैं उसमें गवर्नर की इंडिपेंडेंट राय होती रही है, वह किसी राजनैतिक आधार पर नहीं दी गई है। आखिरकार हमारा लक्ष्य जनता की सेवा करना है। अगर स्टेट मजबूत नहीं होगा तो राज्य की जनता की भलाई के काम कैसे हो सकते हैं। अगर किसी राज्य में सरकार ठीक ढंग से कार्य नहीं करेगी तो वह जनता का क्या भला कर सकती है? राष्ट्रपति का इम्पीचमेंट होता है, इसलिए गवर्नर का भी इम्पीचमेंट किया जाय, इसमें कोई तर्क नहीं है। राष्ट्रपति तो तीनों सेनाओं का कमान्डर है, लेकिन गवर्नर के पास ऐसी शक्ति नहीं है। इसलिए मैंने कहा कि यह सुझाव अव्यावहारिक है और खर्चीला भी है। श्री चित्त बसु का यह सुझाव ठीक नहीं है। मैं समझता हूं कि श्री चित्त बसु के मन में यह बात है कि वे चाहते हैं कि उनके राज्य की बातें राष्ट्रपति को मालूम न हो। अगर उनकी बात मान ली जाय तो हमारे देश की एकता को खतरा हो सकता है। हमारे देश में मुखतलिफ जातियों के लोग रहते हैं, मुखतलिफ भाषाएं बोलने वाले लोग हैं। उन सब की अपनी परम्पराएं हैं। इसलिए हमारे फाउंडिंग फादर्स ने जो प्रावधान हमारे संविधान में किया है उस पर अंगुली नहीं उठाई जा सकती है। तो मैं इन अल्फाज के साथ मिनिस्टर साहब से कहना चाहूंगा कि उन्हें ऐसी प्रवृतियों को उभरने नहीं देना चाहिये जिनसे देश टूटे या देश कमजोर हो। अगर आपने केन्द्रीय सरकार को कमजोर किया, केन्द्र के और राष्ट्रपति के अधिकार छीन लिये तो मैं कहना चाहूंगा कि आप इन्हीं समस्याओं में फंसे रहेंगे और देश को आगे बढ़ाने के लिये प्लानिंग का काम, योजना का काम नहीं हो पायेगा और न देश का एडमिनिस्ट्रेशन ठीक ढंग से चल पायेगा। इसलिये श्री चित्त बसु जी जो ये बिल लाये हैं मैं इसका कड़ा विरोध करता हूं और इसे हमें बहुमत से फेल करना चाहिये। इन शब्दों के साथ मैं अपनी बात समाप्त करते हुए आपको धन्यवाद देता हूं।

SHRI SUNIL BASU RAY (West Bengal): Mr Vice-Chairman, Sir, I rise to support this Amendment Bill which Mr. Chitta Basu has brought. I think that this Bill should have been brought in much earlier because it is the prime need of the situation. This violation of the spirit of the Constitution or the spirit of democracy in India should have been corrected much earlier. This Amendment has been brought after 59" Amendment have already been passed by Parliament. There is no crime. If the Amendment is passed, then the sky will not fall. There is 'no such situation, and our wise Members on the opposite side need not worry about it.

The question is whether the Governors should be restrained or not whether there should be any control on the. post and office of the Governor or not. The President is elected, of course, indirectly. He is said to be under the Control of Parliament also as ner the Constitution But the most and office of the Governor b not *to.* It is perhaps superior to the p°st of the President itself.

Now, our wise Members of the other side are opposing this.Amendment. I .have heard with attention . the reasons they have brought forward. Their only reason is this, that if the Governors are censured, controlled or they are brought before the Fouse to explain their activities and their behaviou,. and if necessary the House may imoeach them, remov? them. then. ' democracy will suffer, the Cont-e will become weak. This is childish lofffo which has no relev-| ance to tfe. real'tv of the Indian situa^ , tion that is prevailing.

. Historically the post and office of Governor was prevalent during the British davs. It was prevalent before the 193R Act, and the Centre at that-tim° utilised this post against the then orovineial Governments which were headed by Confess or other Chi^f Ministers then called Prime Ministers. Now is there any necessity

[Shri Sunil Basu Raj]

for this post of Governor? I would have been happy if this amendment had suggested that the post should be abolished because there is no necessity of this post. It is an imposition en the State Government whether that government is 'run by the Congress or whether that Government is run by any other party. There is no need of it. What does the Governor do? Do they contribute by any length of imagination to the welfare of the Stat^ concerned? The only activity *or* the Governors as we have seen ainee the independence is either to dismiss the Chief JVPinister, dismiss the elected government or something ttfce that and act upon, the advice of the Central Government without consulting the State Government.

Now most of our wise Members on the other side must be remembering, soon after independence the first Prime Minister of West Bengal was-sacked. The Constitution had not yet heen promulgated then. They were called Prime Ministers then. He was sacked by the Governor because he dared to arrest some food *dultera-tors. He belonged $o the Congress, but he was sacked. Then ?n every State, where people elected a different type Of Government, invariably thip has been our experience. It id •Ur experience that even before 1959 when Kerala was known as Travan-eare-Coebln State, the State Government wap dismissed beeause they did not fall 3n line with the Centre. Now, in a developing and flourishing de-woeraey. where, there must be unity rn diversity, where there are different trends of political thought, where people are trying to eome together in unison so that all the healthy thoughts and good sentiments end trends in national life are integrated and united, instead of helping the process, the CentVe is developing a peculiar tvpe of relationship with the States. It has eroased the limit which has has been eritieiasd by th* ffarkaria Commission. And nobody can do any thing else. The office of Governor, as we have witnesed in Weet Bengal during the days of the United Pron* from 1967 to 1972, was utilised by the Centre in order to dismiss the eleeted State Governments. That is history. Nobody can challenge this faet. Now, what did the Governor do when semi-facist-terror was raging in West Bengal and thousands of people had to leave their villages, homes and! towns? What did he do? He did not come to help the people. He tried to sustain that terror. What did the post of Governor do in Nagaland? How he behaved in Tamil Nadu? These are all reosnt experiences and we had debates on it also. So, all these experiences lead us to one conclusion that there must he a procedure to remove the Governor if necessary. It is not in the Constitution. This is the weakness of the Const! tution. We want to amend the Consti-tution, if necessary, to strengthen th* democratic principles, to strengthen the democratic norms in our national life, to free our political life of all the impurities, of all the authoritarian trends which are emerging in the, Constitution through various- anwnd-ments.

Our friend, Shri Hari Singh, was suggesting that we need tb strengthen the Centre. But it cannot be don« with iron fists. If we don't take into I consideration the various aspects *oi* the Indian polity, then we will no* be discharging our duties and we will (not be responding to the situation. Therefore, I request that this amendment be accepted by the House without any opposition and let us unanimously adopt this Bill. That is my request to the other side. That is my "request to all friends in this Howe.

DR. G. VIJAYA MOHAN REDDT (Andhra Pradesh): Mr. VieeChairman, Sir, I rise to support the amendment. I want to state that «rhatev« may be th* individum

hanges which come will come through an<i certain developments which come will take place. For example, the Britishers were ruling us and they ruled us through the Governor-General and the Governors. The Governors defended all the British oppression. The Governors were even lending the Armies in suppressing the freedom struggle and they ware the main agencies for looting the people. That Is why the >ole of the Governor under the British system was the most exploitive, most authoritarian. When India became independent, we should have taken a lesson which could have led us to a society where the human values as enunciated by Mahatma Gandhi and also our great poet Ra. bindranath Tagore could have been our guidelines. But what has happened In actuality? The Britishers were transferring power, after making use of all their weapons to suppress the progressive elements. At the same lime, they encouraged communal Hota, communal divisions, direct action by the Muslim League a holocaust of violence. This holocaust of violence where did it lead us? Finally M led us to a situation where power was not transferred to the people but to the exploiting classes in order to protect the British interests. I can only say certain things from the Mount-batten Award. What were the main principles behind the Mountbatten Award? complete freedom to the Rajas, protection of the property of the rich, protection of the British interests and also protection of the British bureaucracy. We thought by utilising and forthrightly going ahead with a democratic transformation, we will be able to surpass and build up a society where there could be equality. We thought that the productive forces of the country could be released on which this country can be build as one of the strongest and most enlightened and. at the same time, most eoual nation. But what has hatmened? We have failed In that endeavour. The Directive Principles of the Constitution as enshrined in th CoMtitutto* were, one by one, flouted. Concentration of wealth, unheard of in the history of this country, is taking placet Even the 'Rajas' were not having thi* concentration of wealth. Even th* Moguls did not have a system whna a hundred families can rule tha roost. Apart from their own wealh, they control the nation's wealth also Under these circumsancet what cam we expect excep the growth of force* of authoritarianism? The defence of the exploiting classes has becom* the very method of Government itself. We do not appreciate when the peasant rises against the landlord. We do not appreciate when the worker fights for his rights. We do not appreciate all these democratic trends which were in our national movement, whiek made our national movement mobilise all the classes of people against the British. We do not appreciate these trends at all. That is why all these tendencies have come in. We see corruption in the entire system and* outflow of capital from the country. We are in a sad situation in which the economy of tlie country itself is in a crisis. Under these circumstaneeav what is the role of the Governor?

Because the Britishers were ruling from 6000 miles away, they used to have a constant watch on the Governor. They reserved for themselves the power of impeachment of the Govenor and the Governor-General too. Warren Hastings was impeached In British Parliament. But here, when we come to the role of Governors in our country now, we foget all about this. The Governor, a democratic set-up, must be the builder of the particular State in which he functions. But that is not to be seen at all. Whateve* might be the expectations of the founding fathers of the Constitution, to actual practice, Governors are actlni as agents of the Centre. Not only agents, thev have become more or lea* proxy workers of the ruling party. Because the various classes in the country are coming forward to fight for their rights, naturally, a multi-

[Dr. G. Vijaya Mohan Reddy]

party system will have to come in. The more such development is taking place, the more the Governors' tendency to act as agents of the Centre. If not, how can we explain this, Sir? In one State, the Governor dismisses the Government and encourages defection. And all the defectors have become ministers. If 13 defect, all the 13 will become ministers. If 20 defect, all the 20 will become ministers. In Kashmir it happened. In Meghalaya it happened. Not even one defector is left out from ministership or chairmanship. If this cannot be called horse-trading, i do not know what else can be called horse-trading. It is happening before our eyes and we are not able to react to this. That is the very sad situation we are in. We think there is the anti-defection law and we want to protect the integrity of the political system and all that. When the Governors act as agents of the Centre, often non-Congress-I State Governments are forced to say that the Governors are acting as Central agents for destablising those non-Congress I State Governments. Under BO circumstances do the Governors' like the majority to be proved on the floor of the House wherein lies the sovereignty of the people. This is not done ang we are not reacting to this deviation. What would have been lost if an opportunity had been given for testing of the majority on the floor of the Legislative Assembly in Nagaland? Some leaders would have surely emerged. The same thing in Punjab, the same thing in several other non-Congress-I States. Without following this democratic and Constitutional principle how can you strengthen the people's movement to rise and fight imoerialist forces, fight against the srio of foreign capital and to mobilise the entire productive forces of the country so that the people can reach a stage of development where evervone is assured of a job, where everyone is an eaual partner In the develoomemt process? We are not able to succeed in mobilising the popular forces of the country. We are not able to answer the question of unemployment. After all, what is employment or unemployment? If all the people participate in the development effort, unemployment will automatically disappear. But in an exploiting society this is not possible. That is why we are unable to successfully go ahead with the implementation of any programme. Inflation and so many other problems are there. Ultimately we are not in a position to understand the area of the developmental activity at all. Floods in one area, drought in another area. We talk of a garland canal. So many ideas are there. But we are unable to implement anything. This is the sad state of affairs. Government is a party to this crippling system. Government is a party to defending the exploiting society. Governor uses hi® discretionary powers against the interests of the people. Instead of taking part in the developmental process, he acts as an agent of the Central Government. And how do Governors go round on tours? I give you the example of Governor's tours in my State. As a Member of Parliament could I not receive one invitation when the Governor visits my own town? I did not get an invitation when the Governor visited my place. When we raised it, they said, it is not the responsibility of the Governor, it is the responsibilty of the Collector who organises the tour. Whether Collector organises the tour or someone else does it, is it not the responsibility of the office Of the Governor to check whether invitations have been sent to the representatives of the people or not? That does not happen in Andhra Pradesh and that does not happen in many other non-Congress I States. The reason is simple. The motive with which Governors ar<» functioning is' not what Pandit Nehru conceived it to be. He believed that they would be impartial, that they would not become anyone's agents. As I told you, 6ince the economic situation has deteriorated and as monopoly has develooed this type of ^fecretionarv oower of the Governor-is being misused and the number of occasions on which it has been so mis*

used has increased. I can only quote from the Sarkaria Commission Report:

In 1950—54.	3
1955—59.'	3
1960—6* .	2
1963-69 .	9
1970—74	19
1975—*19*	21
and 1980—87	18

This means that there is a growing tendency on the part of the Governors who act only as destabilizing agents. In this connection, I would like to tell that even Dr. B. R. Ambedkar, Chairman of the Drafting committee, explained the purpose and nature of the provision emphasising the need for caution and restraint in the application Of this article. In this connection, he made this observation;

" I do not altogether deny that there is a possibility of these articles being abused or employed for poli-tical purpose. But that objection applies to every part of the Constitution which gives power to the Centre to override the provinces.In fact, I share the sentimentsthat such articles will never be called into operation and that they would remain a dead letter. If at all they are brought into operation, I hope the President who is endowed with these powers will take proper precautions before actually suspending the administration of the provinces. I hope the first thing that he will do would be to issue a mere warnin? to a province that has erred, that things were not intended to happen in the constitution. If that warning fails, the second thing for him to do would be to order an election allowing the people of the province to settle matters by themsel-ves. It is only when these two remedies fail that he would resort to this article.*'

Are we implementing these ideas? No; we are not implementing. According to the Sarkaria Commission, President's Rule was imposed in certain cases even when[1] the Ministry enjoyed the majority support in the Legislative Assembly. These cover instances where provisions of article 358 were invoked to deal with intra-party problems and on other considerations not relevant to the purpose of the article. The Commission says:

"The proclamation of President's Rule in Punjab in 1951 and in Andhra Pradesh in 1973 are instances of the use of article 358 for sort-ing Out intra-party disputes. The-imposition of president's Rule in Tamil Nadu in 1976 and in Manipur in 1979 were on the consideration that there was maladministration in these States."

It is because of this only that the ins-titution of Governor has come into dis repute. The institution of Governor has become exploitative agency and a destabilizing agency so far as the democratic process in our country is concerned. That is why I fully endorse the demand made by my colleague, Shri Satyanarayan Reddy, that the post of Governor should be abolished. It is not at all relevant to the democratic polity in India and it has no place at all in our scheme of things. We are a free people and we know that that governance is the best which governs the least. That is why I say that the resurgent people of our country alone can solve the problems of the country. Therefore, the manupulation of the Governors in the States is unwanted and unwarranted. That is why I say that there should be a provision fe* the impeachment of Governors. *J£* the Britishers could have a provision for the imppaehmenf of Governors and Governors General, I think that it Is necessary that we in India too should have this Dower. During the days of the British rule, they were having this power. At least in free India,

[Dr. G. Vijaya Mohan Reddy]

I think, we can have this power to impeach the Governors in Parliament so that the omissions and commissions of the Governors are put before the Vast masses of the people and the successful functioning of the democratic process with popular support is en-ftired in the country.

So, Sir, I wholeheartedly support UUB amendment and I also demand that the post of Governor should be abolished. Thank you.

श्री राम अवधेश सिंह (बिहार) : मान्यवर, मैं आपका बहुत आभारी हूं कि आपने मुझे पहले मौका दे दिया । मान्य-वर, यह जो बिल पेश है, संशोधन विधेयक, यह बहुत ही महत्वपूर्ण है संविधान के ढांचे और संविधान की आत्मा को देखते हुए । भारत का संविधान मूलत: संघीय व्यवस्था का संविधान है, लेकिन गवर्नर को अबाध शक्ति देकर संघीय व्यवस्था को तोड़ने की अनजाने रूप से, जाने-अनजाने व्यवस्था कर दी गई है क्योंकि जहां भी संघ है, संघीय व्यवस्था है जैसे अमरीका में तो राज्यपाल का वहां पद है लेकिन राज्यपाल का चुनाव होता है फेडरेशन होता है उसी की हर स्टेट से यूनिट्न के रूप में फेडरेट करता है और अपने कुछ अधिकारों को संघ में समर्पित करना है कुछ विशेष काम करने के लिए और कुछ अपना विशेष काम अपने जिम्मे रखता है । इस मान्यता के साथ संघ का निर्माण किया गया । मान्यवर, जो राज्य-पाल का पद बनाया गया, उस समय यह कल्पना नहीं की गई थी कि राज्यपाल के पद का उतना भारी दुरुपयोग केन्द्र में शासन करने वाली पार्टी करेगी लेकिन आगे चलने से अनुभव के आधार पर यह बात साबित हो गई कि राज्यपाल के पद का दुरुपयोग इस हद तक किया जा रहा है कि रबड़ स्टेम्प की तरह उसका उपयोग किया जा रहा है, चाहे जनता पार्टी की हुकूमत हो, चाहे कांग्रेस पार्टी की हुकूमत हो, दोनों ने इसको इस्तेमाल किया, दुरुपयोग किया अपने राजनैतिक हित साधन के लिए । इसलिए मैं पार्टी से ऊपर उठकर इस पर विचार करना चाहता हूं । यह संवैधानिक सवाल है और संवैधानिक सवाल पर राजनैतिक पार्टी के हित में केवल बात करना उचित नहीं होता है । इसलिए मैं मान्यवर, इस पर बात करना चाहता हूं . . .

श्री विठ्ठलराव माधवराव जाधव : आज आप राष्ट्रीय हित में बात कर रहे हैं अच्छी बात है ।

श्री राम अवधेश सिंह : मैं रोज अच्छी बात करता हूं लेकिन आपके हित से टकरा जाती है तो आपको बुरी लगती है । मान्यवर, राज्यपाल को संविधान के दो अनुच्छेदों के अन्तर्गत विधान सभा को भंग करने का अधिकार प्राप्त है । एक अनुच्छेद है 356 और दूसरा है 174(2) (बी) । 174(2) (बी) में जो अधिकार है राज्यपाल को विधान सभा भंग करने का वह है कि आम तौर से जब विधान-सभा की जिन्दगी, पांच साल की अवधि पूरी होती है तो आम चुनाव कराने के लिए उस धारा का इस्तेमाल किया जाता है और गवर्नर उस धारा का इस्तेमाल करता है । लेकिन 1971 में 30 दिसम्बर को बिहार के तत्कालीन राज्यपाल श्री बरुआ ने उसका दुरुपयोग किया । पूरा समय विधान सभा का नहीं हुआ था । 19 दिसम्बर, कहा न, नवम्बर अगर कहा गया है तो उसको करेक्ट कर लेना । 30 दिसम्बर, 18 दिसम्बर को बंगलादेश का युद्ध समाप्त हुआ और ऐसा लगा कांग्रेस पार्टी को कि हम भारी संख्या में इस युद्ध की विजय का राजनीतिक लाभ उठा सकते हैं । ये सारी बातें अखबारों में बहुत विशद ढंग से छपीं । तो 20 तारीख को कांग्रेस संसदीय दल की बैठक हुई दिल्ली में और अखबारों में छपा कि बिहार के मुख्य मंत्री और गवर्नर को दिल्ली राजनीतिक बात करने के लिए बुलाया गया है । गवर्नर को कहा गया कि तुम इसको डिजाल्व कर दो । जब डिजाल्व करने की बात आई अखबारों में छपी तो मैंने पटना हाई कोर्ट में स्पेशल रिट

दायर की कि राजनीतिक कारणों से बिहार की विधान सभा को भंग किया जा रहा है और कांग्रेस संसदीय दल के निर्णय के अनुसार मुख्य मंत्री और राज्यपाल को दिल्ली बुलाया गया है और विधान सभा भंग करना तय हो गया है। 25 दिसंबर को छुट्टी का दिन था मैं बहुत आभारी हूं कि छुट्टी के दिन भी न्यायाधीश ने विशेष अदालत अपने घर पर गठित की और सुनवाई की और फैसला किया कि आप कल्पना के आधार पर रिट कर रहे हैं, इसलिए दियर इज नो काज फार ऐक्शन। इसको हम रोक नहीं सकते हैं। हमने कहा था कि गवर्नर को रोकिए, अपने अधिकारों का वह दुरुपयोग कर रहे हैं, तो इस पर चीफ जस्टिस ने कहा हम ऐसा काम नहीं कर सकते हैं बिकाज दियर इज नो काज फार ऐक्शन। फिर 30 तारीख को विधान सभा भंग कर दी संविधान की धारा 174(2)(बी) के अनुसार फिर मैंने पटना हाई कोर्ट में रिट किया। उसे दो दिन सुनने के बाद उन्होंने यह लिखा कि डिसमिस्ड। फिर मैंने सुप्रीम कोर्ट में कहा —

Now there is cause of raction.

सुप्रीम कोर्ट के तीन जजों ने सुनवाई की और उन्होंने कहा—

"There is merit in your case. We are keeping it pending for further consideration. We are not rejecting it."

उन दिनों यह व्यवस्था थी कि नीचे का कोर्ट या तो लीव अपील को रिजेक्ट कर दे या ग्रांट करे, तब सुनवाई होती थी। तो उन्होंने मुझसे कहा कि रिजेक्ट करा लाइए या ग्रांट करा लाइए, लेकिन हाई कोर्ट सो गया, उसने कोई फैसला नहीं दिया एक साल तक। इस बीच में चुनाव हो गया। फिर सुप्रीम कोर्ट ने कहा कि इस पिटीशन को क्यों नहीं ग्रांट कर रहे हो, तो सुप्रीम कोर्ट के लिखने पर हाई कोर्ट ने कहा कि हम रिजेक्ट करते हैं। फिर मैं सुप्रीम कोर्ट में गया तो उसने कहा कि अब इश्यू नहीं है, इश्यू मर गया है, अब चुनाव हो गए हैं, नई विधान सभा आ गई है, उसको भंग करके हम पुरानी को जीवित नहीं कर सकते। लेकिन अगर लीव रिजेक्ट कर देते या ग्रांट कर देते तो हम डिजाल्वड हाउस को पुनर्जीवित कर सकते थे क्योंकि एक ही विधान सभा को दो बार भंग किया गया है, एक धारा 174(2)(बी) के तहत और 7 दिन के बाद धारा 356 के अधीन राष्ट्रपति और विधान सभा को भंग किया गया। यह संविधान का भारी दुरुपयोग है। इससे बढ़ कर भारतीय संविधान का दुरुपयोग नहीं हो सकता है कि एक मुर्गे को दो बार हलाल किया जाये। एक विधान सभा को दो बार भंग किया गया। यह कोई मामूली बात नहीं है। सविधान के साथ खिलवाड़ है। इसलिए हम लोग चाहते हैं कि राज्यपाल जो संस्था है इस संस्था के ऊपर नियन्त्रण रखा जाये ताकि कोई भी पार्टी जो केन्द्र में शासन करे उसके हाथ का वह खिलौना न बन जाये क्योंकि चुनाव ही हमारी संघीय व्यवस्था को अपनाते हैं। हमारे संविधान निर्माताओं ने और स्वतंत्रता संग्राम के योद्धाओं ने यह कल्पना जरूर की थी कि हमारा देश संघीय है, बहुमार्गी है, बहुक्षेत्रीय है। इसमें अलग-अलग पार्टियों की हुकूमत अलग-अलग राज्यों में आगे चल कर बन सकती हैं। संघ का एक ढांचा होना चाहिए जिसमें ताना-बाना ऐसा हो कि वह टूटने वाला न हो। राज्यपाल की वजह से संघीय व्यवस्था एकात्मक व्यवस्था में बदल जाती है। हमारे संविधान की आत्मा संघीय है, व्यवस्था भी संघीय है लेकिन राज्यपाल को नियुक्ति करके हम इस संघीय व्यवस्था को एकात्मक व्यवस्था में बदल देते हैं। यूनिटरी फार्म आफ कंस्टीट्यूशन बना देते हैं, फैडरल फार्म आफ कंस्टीट्यूशन। यह बहुत गम्भीर बात है और इस को हम लोगों को पार्टी से ऊपर उठ कर सोचना चाहिए। संघीय व्यवस्था अगर कायम रखनी है और राज्यपाल के पद को भी रखना है तो हमें राज्यपाल के चुनाव कराने की व्यवस्था करनी चाहिए। अगर राज्यपाल का चुनाव होता है तो सही माने में एक संघीय व्यवस्था का यूनिट का, एक ईकाई का प्रधान होगा और उसको बहुत सारे हक मिल सकते

(श्री राम अवधेश सिंह)

हैं। फिर चुने हुए राज्यपाल के ऊपर भी महाभियोग की व्यवस्था हो सकती है। राष्ट्रपति तो चुने हुए हैं और संवैधानिक प्रधान है फिर भी राष्ट्रपति अपने पद और शक्ति का दुरुपयोग न करें इसके लिए उनके खिलाफ भी महाभियोग की व्यवस्था है। जब चुने हुए पदाधिकारी के खिलाफ महाभियोग की व्यवस्था है, सुप्रीम कोर्ट के जजों के खिलाफ महाभियोग की व्यवस्था है, हाईकोर्ट के जजों के खिलाफ महाभियोग की व्यवस्था है तो फिर नियुक्त एक ऐसी संस्था के खिलाफ क्यों नहीं महाभियोग की व्यवस्था हो जो संविधान को अपने ढंग से तोड़-मरोड़ कर मनमाने ढंग से उपयोग कर सकता है।

मैं तो इस राय का हूं कि राज्यपाल का पद तो खत्म कर दिया जाना चाहिए। उसकी कोई जरूरत नहीं है। लेकिन अगर इस पर सहमति न हो तो उस पर नियन्त्रण रखा जाना चाहिए ताकि दिल्ली की हुकूमत से वह प्रभावित न हो। दिल्ली के गृह मंत्रालय के निर्णय से उसका व्यक्तित्व और उसके निर्णय प्रभावित न हों ऐसी व्यवस्था जरूर करनी चाहिए। आज आपकी पार्टी की सरकार केन्द्र में है कल को हमारी पार्टी की सरकार आ सकती है। स्टेट्स में अभी आपकी सरकार है कल को सब स्टेटस में हमारी आ सकती है, केन्द्र में हमारी सरकार आ सकती है...

माननीय सदस्य : नहीं हो सकती है।

श्री राम अवधेश सिंह : ऐसा मत कहिये। आप रह चुके हैं। इतिहास अपने चक्र से घूमता है। आप सूबाई हुकूमत में रह चुके हैं। दिन दूर नहीं है। एक-डेढ़ साल में वह स्थिति आने वाली है जब आप इधर आयेंगे और हम लोग उधर चले जायेंगे। **(व्यवधान)** आप छिपकली की तरह थिरकते क्यों हैं... ...(समय की घंटी)... एक-दो मिनट में खत्म कर रहा हूं।

उपसभाध्यक्ष (श्री आनन्द शर्मा) : पांच बज गये हैं आप अगली बार बोलियेगा।

श्री राम अवधेश सिंह : ठीक है।

5 P.M.

THE VICE-CHAIRMAN CSHSI AWANp SHARMA); The dis-u.d.jn on the Bill remains inconclusive. It shall be resumed at a later date.

. The Minister of Stale for Horhe Affairs will.now make a Statement on the Memorandum of Settlement on Tripura.

STATEMENT BY MINISTER

Memorandum of Settlement with TNV in Tripura

THE MINISTER OF STATE IN TIIK, MINISTRY OF HOME AFFAIRS (SHRI SANTOSH MOHAN DEV): Sir, Hon'ble Members of this august House would be very happy to know that a 'Memorandum of Settlement' has been signed today with the Tripii- -ra National Volunteer (TNV) which brines to an end the insurgency and violence in Tripura. This 'Memo-rnundum of Settlement' has been sign ed by the Additional Secretary, Union. Ministry of Home Affairs on behalf of the Government of India, Chi< Secretary. Tripura on behalf of the Government of Tripura and Shri B.K. Harngkhawl and five of his colleagues on behalf of TNV. This Agreement hag been signed in Delhi in the pre sence of Governor of Tripura and the Chief Minister of Tripura. Copies of the Memorandum have been placed on the Table 'of the House.

To recapitulate the events leading to this settlement Shri B. K. Hrangkhawl President TNV addressed a letter to the Governor of Tripura in May. 1988 intimating that keeping in view the Prime Minister, Shri Rajiv Gandhi's I policy of solution of problems through